

CC No.205/2019

CBI v. P. Chidambaram @ Chidambaram & Ors.

04.08.2020

Matter is taken up for hearing through Video Conferencing as the regular court hearing is suspended till 14.08.2020.

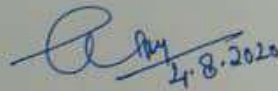
The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of :

Present : Sh. Sanjay Jain, learned ASG with Ms. Sonia Mathur, Sr. Adv., Sh. K. K. Goel, Sr. PP, Sh. Padmesh Mishra, Adv. and Ms. Noor Rampal, Adv. and Inspector Manoj Kumar, for CBI.

Matter is at the stage of taking cognizance. Sh. Sanjay Jain, Ld. ASG appearing for CBI submits that report on the Letters Rogatory sent to United Kingdom and Singapore, are still awaited and a reminder has been sent to the Competent Authority in U.K. and Singapore on 27.06.2020 to expedite the report on the Letters Rogatory. He submits that it might take about three months time to get the report, therefore, matter may be adjourned for arguments on the point of cognizance, suitably so that required report on Letters Rogatory are obtained.

Although, sufficient time has passed since filing of Charge-sheet in CBI, but in view of the aforesaid request, the matter stands adjourned.

List on 03.11.2020.



(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/04.08.2020

CC No.CT 18/2019

DoE (ED) v. Karti P. Chidambaram & Ors.

04.08.2020

Matter is taken up for hearing through Video Conferencing as the regular court hearing is suspended till 14.08.2020.

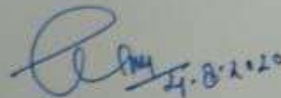
The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of :

Present : Sh. Sanjay Jain, learned ASG with Ms. Sonia Mathur, Sr. Adv., Sh. Amit Mahajan, CGSC, Sh. N. K. Matta, SPP, Sh. Padmesh Mishra, Adv, Sh. Arkaj Kumar, Adv., Ms. Noor Rampal, Adv., Sh. Mahesh Gupta, DD, ED and Sh. Sudhir Kumar, AD, ED for Dte. of Enforcement.

Matter is at the stage of taking cognizance. Sh. Sanjay Jain, Ld. ASG appearing for CBI submits that report on the Letters Rogatory sent to United Kingdom and Singapore, are still awaited and a reminder has been sent to the Competent Authority in U.K. and Singapore on 27.06.2020 to expedite the report on the Letters Rogatory. He submits that it might take about three months time to get the report, therefore, matter may be adjourned for arguments on the point of cognizance, suitably so that required report on Letters Rogatory are obtained.

Although, sufficient time has passed since filing of Charge-sheet in CBI, but in view of the aforesaid request, the matter stands adjourned.

List on 03.11.2020.



(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/04.08.2020

CC-05/2019

State v. Sukash @ Sukesh Chandershekhar & Ors.

04.08.2020

Matter is taken up for hearing through Video Conferencing as the regular court hearing is suspended till 14.08.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of :


Present : Sh. Mayank Tripathi, learned Counsel for A1 Sukash @ Sukesh Chandershekhar.

A1 Sukesh Chandershekhar from JC with Jail with Sh. Hardeep Chikara, Head Warden, Rohini Jail.

None for other accused.

Sh. Manish Rawat, learned Additional PP for State.


Vide order dated 17.02.2020 passed in Crl. Rev. Petitions No.1140/18, 273/19, 1078/18 and 1121/18, which have been filed by A1 Sukash @ Sukesh Chandershekhar, A2 T.T.V. Dhinakaran, A3 T.P. Mallikarjun and A7 B. Kumar respectively, the Hon'ble Delhi High Court had adjourned the hearing of the petitions till 30.04.2020 with directions that interim order shall continue. Thereafter, regular hearing in the courts have been suspended and it is informed by Sh. Mayank Tripathi, learned Counsel for A1 Sukash @ Sukesh Chandershekhar that as per en bloc adjournment given by the Hon'ble Delhi High Court, matter has been adjourned for 25.08.2020 and as per order of the Hon'ble Delhi High Court, the interim orders shall remain to be in operation.


4.8.2020

-2-

This case is at the stage of prosecution evidence. However, in view of the suspension of regular court work and the various directions given by the Hon'ble Delhi High Court, the evidence cannot be recorded. Moreover, the Hon'ble High Court has also stayed the proceedings in the Trial Court.

In view of the above, the matter stands adjourned for **07.09.2020**.



4.8.2020

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/04.08.2020